

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00596/2016

Chandigarh, this the 7th day of March, 2018

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**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

Romesh Lal Garg (Deceased) through Legal Heirs:-

1. Ravi Kanta Garg widow, aged 66
2. Sandeep Kumar Garg, son aged 38,
3. Nitin Garg, son, aged 35
4. Amit Kumar Garg, son, aged 34

All R/o # 602, Street No. 11, Ghuman Nagar, Sirhind Road, Patiala.

5. Renu Garg, Daughter, w/o Neeraj Goyal aged 44 R/o # 613 B/1, Gali No. 2, Shakti Nagar, Amrik Singh Road, Bathinda.
6. Rimpi Jain w/o Gundeep Jain, aged 43, A.B. Agencies, Gurudwara Singh Sabha Road, Dhuri Gate, Sangrur – 148001.
7. Meenu Goel w/o Ramneek Goel aged 41 r/o # 94, New Kailash Nagar, Industrial Area, Jalandhar – 144004.

....Applicants

(Present: Mr. Rohit Mittal along with Mr. K.B. Sharma, Advocate)

VERSUS

1. Union of India through its Secretary, Ministry of Defence, New Delhi.
2. Central Record Office (Officers), c/o Headquarter Chief Engineer, Delhi Zone, Delhi Cantt.
3. Commander Works Engineer, Building No. 26, New Lal Bagh, Patiala.

....Respondents

Present: Mr. B.B. Sharma, Advocate)

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

1. At the very outset, learned counsel intends to withdraw the Original Application (O.A.), on account of changed circumstances of death of the main applicant, to enable the present applicants (unfortunate LRs of main applicant Romesh Lal Garg (since

deceased), to file a detailed representation, for redressal of their grievances, before the Competent Authority, at the first instance,

2. Therefore, the O.A. is disposed of as withdrawn, with the aforesaid liberty, as prayed for.

3. Needless to mention, that in case the present applicants (LRs of the main applicant) file such representation within a period of one month, then the same would be sympathetically considered and decided, by the Competent Authority, by passing a detailed speaking/reasoned order and in accordance with law, within a period of two months thereafter.

Copy **dasti**.

**(P. GOPINATH)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 07.03.2018

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